Non-completion of service road along Delhi with Gurgaon carriageway

1492. SHRIMATI SYEDA ANWARA TAIMUR:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that pending works, after provisional commercial date of "operation permission" was granted in respect of 27.7 km expressway linking Delhi with Gurgaon, were not completed within the stipulated time of 180 days; and
- (b) if so, why National Highway Authority of India (NHAI) did not get the work done to construct a service road along Gurgaon-Delhi carriageway, which forced two-wheelers and three-wheelers to come on to the main carriageway, thereby making this stretch more accident-prone?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) Yes Sir. Provisional Completion certificate duly appended with Punch List (outstanding works) was issued by Independent Consultant (M/s. RITES-Sheladia JV) on 23.01.2008 and toll collection had started from 25.01.2008. The punch list is to be completed within 120 days of the date of issue of provisional certificate as per Concession Agreement. The concession agreement further entitles the concessionaire a further period of up to 180 days for completion of punch list items subject to payment of damages equal to Rs. 200,000 per week or part thereof on account of any delay beyond the aforesaid period of 120 days. Certain items like cement paint on structures, landscaping in increased area between RTR-Palam junction included in the punch list was disputed by the concessionaire on the pretext of being not covered under original Scope of Work, which was de-linked from the punch list for examination of change of scope of works by the Independent Consultant. The service road on Right hand side between Kapashera and Palam was to be completed as a change of scope of work but due to non availability of land from the Airport Authority of India since 2006, the work could not be completed by the Concessionaire. The matter has been taken up many times with Airport Authority of India but the land has not yet been made available so far.

Construction of Kollam bypass

1493. SHRIK.E. ISMAIL:

SHRI M.P. ACHUTHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the construction of Kollam bypass starting from Altharamoodu and joining at Mevaram is taken up by NHAI;
 - (b) if so, the details of the projects and the progress made so far;
- (c) whether it is a fact that the fund allotted to the project is not sufficient to complete the projects on time; and

(d) if so, whether Government will sanction additional fund for the project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) Four lane Kollam bypass starting from Altharamoodu and ending at Mevaram on NH-47 has been included under National Highways Development Project Phase III to be implemented by National Highways Authority of India for which bids have been received.

- (c) No, Sir.
- (d) Does not arise.

Construction of Alappuzha Bypass

1494. SHRI M.P. ACHUTHAN:

SHRIK.E. ISMAIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the NHAI has taken up the construction of Alappuzha bypass starting from Kommady (NH-47);
- (b) whether it is a fact that the traffic through the bypass could not be started due to the non-completion of two ROB's on this bypass; and
- (c) if so, the steps being taken to sanction additional funds for the construction of these ROB's so that the traffic on this bypass is started at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) Four lane Alappuzha bypass starting from Kommady and ending at Kalarcode on NH-47 has been included under National Highways Development Project Phase III to be implemented by National Highways Authority of India for which bids have been received.

- (b) Yes, Sir.
- (c) The two ROBs are forming part of the project referred to in reply to part (a) of the question.

Changes to the bidding and execution process for NHs

1495. SHRI NARESH GUJRAL:

SHRI N.K. SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has recently decided to bring further changes to the bidding and execution process for development of National Highways in the country;
 - (b) if so, the details thereof;
- (c) whether the domestic and foreign players have raised various objections on the bidding and execution processes; and